

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK,**

**ORDER SHEET**

COURT NO. : 1

29/03/2019

O.A./260/592/2018

CNF

SMT J PATRA

-V/S-

M/O RAILWAYS

ITEM NO:7

FOR APPLICANTS(S) Adv. : Mr. S.C. Samantray

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Respondents' counsel submitted that he has obtained instruction from the respondents that the respondents have sanctioned Ex-gratia in favour of the applicant as claimed by him in the O.A. and requests for two months time to disburse the same.</p>
	<p>In view of the submissions of the respondents' counsel as above and with the consent of the learned counsel for the parties, the O.A. is disposed of at this stage with a direction to the respondents to disburse the ex-gratia as per law within a period of two months from the date of receipt of the copy of this order under intimation to the applicant.</p>
	<p>The O.A. is disposed of accordingly. No costs.</p>

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

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